

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A. No. 673/91
T.A. No.

198

DATE OF DECISION 18-10-1991

Shri Dnyandev Bandoo Jadhav Petitioner

Mr. K.R. Jadhav Advocate for the Petitioner(s)

Versus

The DRM, CR, Bhusawal and ors. Respondent

Mr. J.G. Sawant Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.Y. Priolkar, Member(A)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not? *F*
3. Whether their Lordships wish to see the fair copy of the Judgement? *L*
4. Whether it needs to be circulated to other Benches of the Tribunal? *F*

MGIPRRND-12 CAT/86-3-12-86-15,000

(M.Y. PRIOLKAR)

3

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.637/91

Shri Dnyandev Bandoo Jadhav,
Quarter No.30, Mitra Type,
MA/PC, Central Rly.,
Chalisgaon,
At: Po:Tal:Chalisgaon,
Dist. Jalgaon.

.. Applicant

vs.

1. The Divisional Railway Manager
(Engg.),
Central Railway,
Bhusawal
Dist. Jalgaon,
Bhusawal.

2. The General Manager,
Central Railway,
Bombay V.T.

3. The Secretary,
Union of India
Ministry of Transport,
Department of Railways,
New Delhi.

.. Respondents

Coram: Hon'ble Shri M.Y.Priolkar, Member(A)

Appearances:

1. Mr.K.R.Jadhav
Advocate for the
Applicant.

2. Mr.J.G.Sawant
Advocate for the
Respondents.

ORAL JUDGMENT:
(Per M.Y.Priolkar, Member(A))

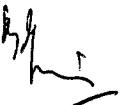
Date: 18-10-1991

This application was filed against the proposal of the DRM Bhusaval for enhancing the punishment already imposed on the applicant.

2. Today the learned counsel for the applicant approached for permission ~~for withdrawal~~ of this application with liberty to file a fresh application after the final decision of the competent authority on the proposed enhancement of the penalty was received by the applicant.

3. Mr. J.G. Sawant, appearing for the respondents has no objection since the present application was premature.

4. Accordingly this application is permitted to be withdrawn at the request of counsel for the applicant with liberty to file fresh application in accordance with law, after the final order is received. No order as to costs.


(M.Y. PRIOLKAR)
Member (A)

MD